

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ), AT CHENNAI

IN THE MATTER OF

Original Application No. 228 of 2021

PRESENTATION FORM

<b>A and Y Partners, Advocates, F-3, III Floor, Ligoury Court, No.7, Palmgrove Road, Victoria Layout, Bangalore- 560 047 Ajay Shankar Rao ajayshankar@aypartners.in +91 7022695020</b>		<b>BETWEEN: Jagan Kumar J AND The Member Secretary, SEIAA and Others</b>
<b>Serial No.</b>	<b>DESCRIPTION OF PAPER PRESENTED</b>	<b>COURT FEE AFFIXED ON THE PAPERS</b>
1.	<b>Statement/Reply/Clarification filed by Respondent No.3 to the Final Report of the Joint Committee Report dated 29.05.2023</b>	
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**Date: 22/9/2023**

**Place: Bangalore**



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BETWEEN:

Jagan Kumar J

...Applicant

AND

The Member Secretary, SEIAA and Others

...Respondents

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Place: Bangalore

Date: 22.09.2023

Advocate for Respondent No.3

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ), AT CHENNAI

IN THE MATTER OF

Original Application No. 228 of 2021

BETWEEN

Jagan Kumar J.

...Applicant

AND

The Member Secretary, SEIAA and others

...Respondents

Statement/Reply/Clarification filed by Respondent No.3 to the Final Report of the  
Joint Committee Report dated 29.05.2023

The Respondent No. 3 humbly submits as hereunder:

1. The Respondent No.3 is filing the present statement/reply/clarification without prejudice to the statement of objections to the main petition.
2. It is submitted that the Joint Committee set up vide order of the Hon'ble Tribunal dated 25.11.2021, had its meeting on 26.05.2023 and has provided a report-dated 29.05.2023 to this Hon'ble Tribunal. In the said report the Joint Committee has rightly pointed out that the land in question being Sy. No.159 of Haraluru Village, was granted in favour of one H. Ramaiah Reddy, son of Hanuma Reddy, by the Deputy Commissioner (Spl) for Inams Abolition itself vide Order No.74/68-69 dated 27.06.1968 and also the order of the Thasildhar, Bangalore South Taluk dated 31.03.1969 bearing Order No.INA/CR/138/68-69. The Joint Committee has also pointed out that the said land in question (being Sy. No.159 of Haraluru Village) was also property was held to be cultivable land in the survey records and that

For BREN Corporation Pvt. Ltd.

DIRECTOR

mutations had also taken place in the names of the respective owners. The report has also rightly indicated that a portion of Sy. No.159 measuring 1 Acre 9 Guntas has been converted way back in the year 2004 from agricultural to non-agricultural purposes vide orders of the Deputy Commissioner in ALN (E) SR/354/2004-05 dated 29.12.2004. The report also rightly points out the fact that as on date there is no water body found on the said land and that the construction being put up by the Respondent No.3 is legal and as per the BDA and BBMP norms.

3. However, in the said report, the Assistant Commissioner, who was not a part of the Joint Committee constituted by this Hon'ble Tribunal, has sought to contend that the said property was a Sarkari Katte (Govt. Water body) and that without following de-notification procedure, the subject land i.e., Sy. No.159 of Haraluru Village, has been granted by the office of the Deputy Commissioner (Spl) for Inams Abolition.
4. It is respectfully submitted that the said observation mentioned above may not be correct in as much as the land was very much and admittedly being cultivated by the said H.Ramaiah Reddy (i.e., the original grantee of Sy. No.159 of Haraluru Village who was ordered as Protected /Registered Occupant se land was granted by the Deputy Commissioner (Spl) for Inams Abolition) as on the date of the grant and even prior to the said time. In this background, the Respondent No.3 would like to bring to the notice of this Hon'ble Tribunal the below mentioned actual and factual facts, which have been ascertained from the file of the Deputy Commissioner and Bengaluru

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Development Authority (BDA), which aspect does not find place in the report, which however that may be required to be mentioned/clarified:

a) That Haralur Village, Vartur Hobli, Bangalore East Taluk was an unsurveyed and unsettled Inam Village. On passing of the Mysore (Religious & Charitable) Inams Abolition Act, 1955 ('the Act'), all the religious and charitable Inams in the state were abolished and all Inam lands, whether religious or charitable or otherwise, stood vested in the state, free from all encumbrances with the issuance of notifications under Section 1(4) of the Act. It is submitted that the state government issued Notification No. RD 15 MIN 57 dated 04.01.1960 by virtue of which the entire Haralur Village stood vested in the state with effect from 01.02.1960. Hence, the say that proper procedure was not followed is not in line with what has really transpired. Notification being a gazette notification has not been challenged from any quarter by anybody. A copy of the notification dated 04.01.1960 is herewith produced and marked as Document-1.

b) Furthermore, the subject property viz., Sy. No.159 of Haraluru Village, was always a cultivated land, during the material point when the grant was made and even prior to the same. Infact, from the documents procured from the Deputy Commissioners office from the file in Case No.476/68-69 would itself indicate that the said grantee being H. Ramaiah Reddy, son of Hanuma Reddy, had purchased the subject property in terms of a sale deed dated

For BREN Corporation Pvt. Ltd.

DIRECTOR

14.01.1952 bearing Document No. 6503/1951-52. Furthermore, even in the order dated 28.05.1968 passed by the Deputy Commissioner (Spl) for Inams Abolition in Case No.476/68-69, the ownership and possession of the said H. Ramaiah Reddy is mentioned and on that basis the grant is made in his favour. Hence, it appears that in certain documents, referred by the Assistant Commissioner, in his report, the mentioning of the said property as a sarakari katte may not be correct and not in line with the factuals. A copy of the sale deed dated 14.01.1952 and its typed copy and translated copy are produced herewith and marked as Document-2.

c) Furthermore, and without prejudice to the above, the Bengaluru Development Authority (BDA), the statutory Authority founded for the overall development of Bengaluru, in its resolution bearing No.169/2013 dated 20.09.2013 has already concluded/confirmed that "No Buffer Zone" to the Surface Water Body (Kunte) available in the private land will not be applicable and that such restriction shall only be applicable to the "Lake", if determined as a lake in the available Revenue Records. Infact, when the Respondent No.3 had approached the BDA for approval of the development plan, the above issue was discussed and deliberated and the resolution bearing No. 169/2013 (mentioned above) has been referred and the approval was given on the basis of the above resolution only after detailed discussion on the surface water body (Kunte).

For BREN Corporation Pvt. Ltd.

  
DIRECTOR

5. In light of the above true facts that had transpired at an undisputed point in time, the Respondent No.3 also submitted a letter to the Assistant Commissioner vide letter dated 25.08.2023 and clarified him on the above and requested him to update the same to this Hon'ble Tribunal. Copy of the acknowledgement dated 28.08.2023 is herewith produced and marked as Document-3.

Wherefore, in light of the above, it is prayed that this Hon'ble Tribunal be pleased to consider the report of the joint committee in light of the clarification/statement/reply given by the Respondent No.3 hereinabove and dismiss the petition/application filed by the Applicant by imposing exemplary costs, for filing such frivolous application, in the interest of justice and equity.

For BREN Corporation Pvt. Ltd.  
For the 3<sup>rd</sup> Respondent  
**DIRECTOR**

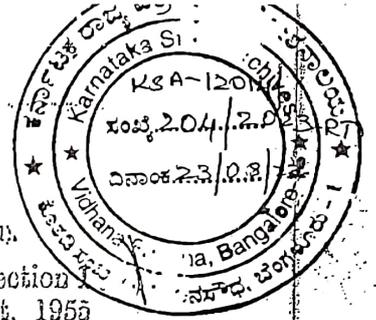
Advocate for the 3<sup>rd</sup> Respondent

Place: Chennai

Dated: 22/9/2023

NOTIFICATION.

No. B 7 15 MIN 07, dated Bangalore, 4th January 1960 (Pashya 14, Saka Era 1931).

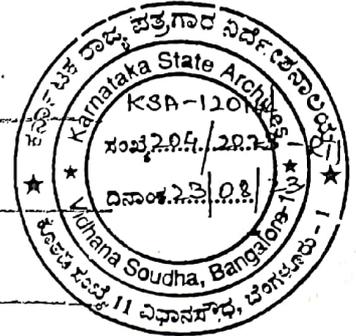


In exercise of the powers conferred by sub-section (4) of Section 1 of the Mysore (Religious and Charitable) Inams Abolition Act, 1955 (Mysore Act 18 of 1955), as in force in the Mysore Area, the Government of Mysore hereby appoints 1st day of February 1960 as the date on which the provisions of the said Act, other than Sections 1, 2, 31 and 36 (which have already come into force) shall come into force in respect of the inam villages specified in the Schedule below.

SCHEDULE.

District	Taluk	Hobli	Village
1	2	3	4
Bangalore	Bangalore	Var'bur	1 Jodi Haralur
Do	Bangalore North	Yasauka	2 Jodi Meli A rahara
Do	Do	Do	3 S. M. B. ahalli
Do	Do	Kasaba	4 S. M. Bhupasantra
Do	Davanahalli	Do	5 Jodi Kempali ganapura
Do	Do	Vijayapura	6 Jodi Puta
Do	Do	Kundana	7 Jodi Lingadheerago'ahalli
Do	Do	Jila	8 Jodi Hunasammasahalli
Do	Anekal	Jigani	9 K. G. Henuakki
Do	Do	Do	10 K. G. Rajapura
Do	Do	Do	11 S. M. Hissipura
Do	Doddanahalli	Kasaba	12 S. M. Gollahalli
Do	Nijamangala	Danapur	13 Jodi Gavipalya
Do	Channarayana	Kasaba	14 S. M. A bur
Do	Bangalore South	Bur	15 K. G. Nasaatha ura
Kolar	Kolar	Vokkaleri	1 Jodi Nagalapur
Do	Maler	Kasaba	2 S. M. Maratt halli
Do	Mulbagal	Do	3 S. M. Chokkapadmaghata
Do	Do	Avani	4 S. M. Chokkadoddi
Do	Do	Do	5 S. M. Nagamangala
Do	Do	Do	6 S. M. Vajaramagonahalli
Do	Do	Kasaba	7 Jodi Hanumantapur
Do	Bangalore	Do	8 S. M. Ramanaikahalli
Do	Do	Kamasandra	9 Jodi Kauthepura
Do	Do	Budikote	10 Jodi Ganouli, hinasahalli
Do	Do	Kyasamballi	11 S. M. Rayanahalli
Do	Do	Do	12 S. M. Gopahalli
Do	Siddahalli	Kasaba	13 K. G. Hanumantahalli
Do	Do	Do	14 Jodi H. J. sara

*[Signature]*  
 ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ  
 ಕರ್ನಾಟಕ ಸರ್ಕಾರ  
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರಾಂಗರ ಮಹಾಡಿ  
 ಕಛೇರಿ, ಕೊಡವೆ, 560 001  
 ದಿವಾನ ಸಂಖ್ಯೆ: ಬೆಂಗಳೂರು-560001



District	Taluk	Hobli	Village
1	2	3	4
Kolar	Sidlighatta	Jangamakote	15 Jodi Phak rarahosahalli
Do	Chickalapur	Nandi	16 Chokkanahalli
Do	Chittamani	Kasaba	17 J d Gollahalligadda
Do	Do	Do	18 S M Myakadasounepalli
Do	Do	Mir g rale	19 Jodi Kasabhanahalli
Do	Do	Chikka	20 Jodi Hirunjalapura
Do	Do	nerpu	
Do	Bagepalli	Patalur	21 Jodi Chimanahalli
Tumkur	Harageri	Kasaba	1 S. M. Rangahalli
Chitradurga	Harhar	Do	1 K. G. Byranahalli
Do	Do	Malebannur	2 S. M. Vasana
Do	Jagalur	Kasaba	3 Jodi Matadadyavammanahalli
Do	Molakalmuru	Do	4 Jodi Malahalli
Do	Do	Devasaundra	5 S. M. Muddenahalli
Do	Chitradurga	Kasaba	6 Jodi Chikhanahalli
Mysore	Naujandur	Hullahalli	1 S. M. Kongahalli
Mandya	Mandya	Keraguru	1 S. M. K. Gowdagere
Do	Do	Do	2 S. M. Kabbahalli
Do	Pandavapura	Meluhote	3 Pella'e
Do	Do	do	4 Manikyanaahalli
Do	Krishnarajpet	Kikkeri	5 K. G. Narayanaahalli (Macondahalli as per Q.R.R)
Do	Maddur	Chikkara	6 S. M. Mudarahalli
Do	Do	sinakere	
Hassan	Araikere	Kasaba	1 S. M. Makaanahalli
Shimoga	Shimoga	Do	1 Jodi Ramapura
Do	Do	Do	2 Jodi Chittamane
Do	Do	Holalur	3 Jodi Bilaguni
Do	Bhadravathi	Kasaba	4 S. M. Majjgenahalli
Do	Do	Do	5 Jodi Basavapura
Do	Do	Kudligere	6 Jodi Kavalite
Chickmagalur	Chickmagalur	Kasaba	1 S. M. Aiyanaahalli
Do	Do	Jagara	2 S. M. Su aguppe
Do	Koppa	Hariharpura	3 S. M. Srikardi

ದೃಢೀಕೃತ ಪತ್ರ

By Order and in the name of the Governor of Mysore,

K. BALASUBRAMANYAM,  
Secretary to Government,  
Revenue Department.

*Signature*  
ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ  
ಶಾಸನ ಉಪ ನಿರ್ದೇಶಕರು  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರಗಾರ ಇಲಾಖೆ  
ತಳವಹಡಿ, ಕೊರಡೆ ಸಂಖ್ಯೆ : 22  
ವಿಧಾನ ಸೌಧ, ಬೆಂಗಳೂರು-560001  
ಬೆಂಗಳೂರು.

(7)









No. 2582... Sri/Smt. H. M. Srinivasulu... Date: 13.2.1968... Bangalore-2, Stamp Vonda



A. H. ...  
Shravan ...  
...

...

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Handwritten text in Kannada script, likely a letter or official document, covering the main body of the page.



- 1 -

ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ : 6503/1951-52

1ನೇ ಪುಸ್ತಕ.

ಸಂಪುಟ. 1257

ಪುಟಗಳು 223-225

ದಿನಾಂಕ: 14-01-1952.

ಶ್ರೀ

ನನ್ ವಂದು ಸಾವಿರದ ವಂಭೈನೂರ ಐವತ್ತೆರಡನೇ ಇಸವಿ ಜನವರಿ  
ಮಾಹೆ ತಾರೀಖು ಹದಿನಾಲ್ಕರಲ್ಲೂ (14-1-52).

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲು ವರೂರು ಹೋಬಳಿ ಜೋಡಿಸರ್ವಮಾನ್ಯ  
ಹರಳೂರು ಗ್ರಾಮದಲ್ಲರುವ ರಾಮರೆಡ್ಡಿ ಯವರ ಮಕ್ಕಳು ಹನುಮಾರೆಡ್ಡಿ  
ಯವರಿಗೆ.

ಇದೇ ಹರಳೂರು ಗ್ರಾಮದಲ್ಲರುವ ಹನುಮಯ್ಯ ನವರ ಮಗ  
ಎ.ಹೆಚ್.ರಾಮಯ್ಯ ನಾದ ನಾನು ಬರೆಸಿಕೊಟ್ಟ ಕ್ರಯ ಪತ್ರ ಏನೆಂದರೆ.

ಬೆಂಗಳೂರು ತಾಲ್ಲು ಸಬ್ ರಿಜಿಸ್ಟ್ರಾರವರು ಆಫೀಸಿನಲ್ಲಿ 3-3-48 ರಲ್ಲಿ  
4332ನೇ ನಂಬರಾಗಿ ರಿಜಿಸ್ಟ್ರಾರಿರುವ ಕ್ರಯ ಪತ್ರದಲ್ಲ ಕಂಡಂತೆ ಮಹಭೂಬ್  
ಬೇಗಂ ಸಾಹೇಬಾ ವಗೈರೆ ರಿಂದ ಅವರ ಬಾಬು ಇದೇ ಜೋಡಿ ಸರ್ವ ಮಾನ್ಯ  
ಹರಳೂರು ಗ್ರಾಮದಲ್ಲರುವ ಸ್ವತ್ತು ನನಗೂ ನಿಮಗೂ ವಗೈರೆ 31 ಜನರಿಗೋಸ್ಕರ  
ನನ್ನ ಹೆಸರಿಗೆ ಕ್ರಯವಾಗಿ ಅದೇ ದಿವಸ 4333ನೇ ನಂಬರಾಗಿ ರಿಜಿಸ್ಟ್ರಾರಿರುವ  
ನೋವು ವಗೈರೆ 31 ಜನರ ಹೆಸರಿಗೆ ನಾನು ಬರೆದುಕೊಟ್ಟಿರುವ ಕರಾರಿನಲ್ಲಿ  
ಕಂಡಂತೆ ಸದರೀ ಕ್ರಯದ ಸ್ವತ್ತುಗಳನ್ನೆಲ್ಲಾ ಯಲ್ಲಾ ಹಿಸ್ತೆದಾರರೂ ಸೇರಿ ಅಳತೆ

Page 1 of 4

ಮಾಡಿಸಿದ್ದರಲ್ಲು ಯಲ್ಲರಂತೆ ನೀವು ವಪ್ಪಿ ನಿಮ್ಮ ಹಿನ್ನೆಗಾಗಿ ಈ ಕೆಲಗೆ ಕಂಡ  
ಮೂರು ತಾಕು ಸ್ವತ್ತುಗಳನ್ನೂ ನೀವು ಬಾಯಿರ್ ಮಾಡಿ ವಹಿಸಿಕೊಂಡಿರುವ  
ಪ್ರಕಾರ ಸದರೀ ಸ್ವತ್ತುಗಳನ್ನು ನಿಮಗೆ 433-0-0 ನಾಲ್ಕು ನೂರು ಮೂವತ್ತು  
ಮೂರು ರೂಪಾಯಿಗಳಿಗೆ ಕ್ರಯ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತೇನೆ.

ನನ್ನ ಸ್ವತ್ತುಗಳನ್ನು ನಿಮು ಕ್ರಯಕ್ಕೆ ಪಡಿಯುವ ಕಾಲದಲ್ಲೇ ಈ ಸ್ವತ್ತಿನ  
ಕ್ರಯದ ಮೂಲಗು ನಾಲ್ಕು ನೂರು ಮೂವತ್ತೂರು ರೂಪಾಯಿಗಳೂ ನಿಮ್ಮಿಂದ  
ಬಂದಿರುತ್ತೆ. ಈ ಕ್ರಯದ ಷೆಡ್ಯೂಲ್ ಸ್ವತ್ತನ್ನು ಈ ಹಿಂದೆಯೇ ನೀವು ಸ್ವಾಧೀನ  
ಹೊಂದಿರುತ್ತೀರಿ. ಈ ಕ್ರಯದ ಸ್ವತ್ತಿಗೆ ದಾಮಾಷಾ ಪ್ರಕಾರ ಕೊಡಬೇಕಾದ  
ಕಂದಾಯವನ್ನು ಜೋಡಿದಾರರಿಗೆ ನೀವು ಕೊಟ್ಟುಕೊಂಡು ಈ ಸ್ವತ್ತಿನಲ್ಲಿ  
ಯೋರೆಯುವ ನಿಧಿ ನಿಕ್ಷೇಪ ಜಲ ತರು ಪಾಷಾಣಾಧಿ ಅಷ್ಟ ಭೋಗ ತೇಜ  
ಸ್ವಾಮ್ಯಂ ಗಳಗೂ ಕ್ರಯ ದಾನ ಆಧಾರ ಭೋಗ್ಯ ವಗೈರೆ ವ್ಯವಹಾರ  
ಚತುಷ್ಟಯಂ ಗಳಗೂ ಇದರ ಆದಾಯ ನಷ್ಟ ವ್ಯವಹಾರ ವಗೈರೆಗಳಗೂ ನೀವೇ  
ಸಂಪೂರ್ಣ ಹಕ್ಕುದಾರರೂ ಬಾದ್ಯರೂ ಆಗಿ ನಿಮ್ಮ ಪುತ್ರ ಪೌತ್ರ ವಂಶ  
ಪಾರಂಪರ್ಯವಾಗಿ ನಿಮ್ಮ ಇಷ್ಟಾನುಸಾರ ಸುಬವಾಗಿ ಅನುಭವಿಸಿಕೊಂಡು  
ಹೋಗಬಹುದು.

ಈ ಕ್ರಯದ ಸ್ವತ್ತಿನ ವಿಷಯದಲ್ಲಿ ನನಗೆ ಯಾವ ಜವಾಬ್ದಾರಿಯೂ  
ಸಂಭಂದವೂ ಇರುವುದಿಲ್ಲ. ನನ್ನ ಹೆಸರಿಗೆ ಬರಿಸಿಕೊಂಡಿರುವ ಕ್ರಯ ಪತ್ರದಲ್ಲಿ  
ಕಂಡ ಕೆರೆಯ ಯೇರಿ, ಕೆರೆಯ ಅಂಗಳ ಕೋಡಿ ಹಳ್ಳ ವಗೈರೆಗಳಲ್ಲಿ ದಾಮಾಷಾ  
ಪ್ರಕಾರ ಯಲ್ಲರಂತೆ ನಿಮ್ಮ ಹಿನ್ನೆಗೆ ಬರತಕ್ಕ ಭಾಗವನ್ನು ಯಲ್ಲಾ ಹಿನ್ನೆದಾರರೊಡನೆ

ಬಹುತ್ವದಲ್ಲ ನೀವು ಕೂಡ ಅನುಭವಿಸಿಕೊಂಡು ಹೋಗುವ ಹಕ್ಕು ಸಹ ಈ ಕ್ರಯಕ್ಕೆ ಸೇರಿರುತ್ತೆ.

ಕ್ರಯದ ಸ್ವತ್ತಿನ ಷೆಡ್ಯೂಲ್

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲು ವರೂರು ಹೋಬಳಿ ಜೋಡಿ ಸರ್ವೆ ಮಾನ್ಯ ಹರಳೂರು ಗ್ರಾಮಕ್ಕೆ ಸೇರಿರುವುದು ನಾವು ಮಾಡಿಕೊಂಡಿರುವ ಹಿಸ್ಟ್ ಪಟ್ಟಿಯಲ್ಲಿ ಕಂಡ 17ನೇ ನಂಬರುಳ್ಳ ತಾಕು 20 ಇಪ್ಪತ್ತು ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವುಳ್ಳ ಜಮೀನಿಗೆ ಚಕ್ಕುಬಂದಿ:-

- ಪೂರ್ದಕ್ಕೆ : ಶ್ಯಾನುಭೋಗರ ಇನಾಂತಿ ಜಮೀನು,  
ಪಶ್ಚಿಮಕ್ಕೆ : ಬಂಡೀದಾರಿ,  
ಉತ್ತರಕ್ಕೆ : ಶ್ರೀ ಚನ್ನಕೇಶವ ದೇವರ ದೇವಸ್ಥಾನದ ರಿಪೇರಿ ಖರ್ಚಿಗಾಗಿ ನಾವೆಲ್ಲಾ ಸೇರಿ ಬಟ್ಟಿರುವ ಜಮೀನು,  
ದಕ್ಷಿಣಕ್ಕೆ : ಕೋರಮಂಗಲದ ಮುನಿರಡ್ಡಿ ಯವರ ಭಾಗಕ್ಕೆ ಸೇರಿದ ಜಮೀನು.

ಈ ಮಧ್ಯೆ ತಾಕು ವಂದು.

ಹಿಸ್ಟ್ ಪಟ್ಟಿಯಲ್ಲಿ ಕಂಡ 59ನೇ ನಂಬರುಳ್ಳ ತಾಕು 15 1/2 ಹದಿನೈದುವರೆ ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವುಳ್ಳ ಜಮೀನಿಗೆ ಚಕ್ಕುಬಂದಿ:-

- ಪೂರ್ದಕ್ಕೆ : ಬಂಡೀದಾರಿ,  
ಪಶ್ಚಿಮಕ್ಕೆ : ಶ್ಯಾನುಭೋಗರ ಇನಾಂತಿ ಜಮೀನು,

ಉತ್ತರಕ್ಕೆ : ಕೋರಮಂಗಲದ ಮುನಿರೇಡ್ಡಿ ಯವರ ಭಾಗಕ್ಕೆ ಸೇರಿದ  
ಜಮೀನು.

ದಕ್ಷಿಣಕ್ಕೆ : ಯದಲ್ಲಾ ಅಂಣೈಯ್ಯ ಯವರ ಜಮೀನು.

ಈ ಮಧ್ಯೆ ಇರುವ ಜಮೀನು ತಾಕು ಪಂದು.

ಹಿನ್ನೆ ಪಟ್ಟಿಯಲ್ಲಿ ಕಂಡ ೨೦ನೇ ನಂಬರುಳ್ಳ ತಾಕು 14 ಹದಿನಾಲ್ಕು ಗುಂಟೆ  
ವಿಸ್ತೀರ್ಣವುಳ್ಳ ಜಮೀನಿಗೆ ಚೆಕ್ಕುಬಂದಿ:-

ಪೂರ್ವಕ್ಕೆ : ಯದಲ್ಲಾ ಅಂಣೈಯ್ಯ ನವರ ಜಮೀನು.

ಪಶ್ಚಿಮಕ್ಕೆ : ಭಂಡೀದಾರಿ.

ಉತ್ತರಕ್ಕೆ : ಕೋರಮಂಗಲದ ಮುನಿರೇಡ್ಡಿ ಯವರ ಭಾಗಕ್ಕೆ ಸೇರಿದ  
ಜಮೀನು.

ದಕ್ಷಿಣಕ್ಕೆ : ಚಿಕ್ಕನಾರಾಯಣರೆಡ್ಡಿ ಭಾಗಕ್ಕೆ ಸೇರಿದ ಜಮೀನು.

ಈ ಮಧ್ಯೆ ಇರುವ ತಾಕು ಪಂದು ಜುಮ್ಲಾ ಮೂರು ತಾಕು ಸ್ವತ್ತುಗಳನ್ನು  
ಮೇಲ್ಕಂಡಂತೆ ನಿಮಗೆ ಕ್ರಯಕ್ಕೆ ಕೊಟ್ಟಿರುತ್ತೆನೆಂಬುದಾಗಿ ಬರೆಸಿಕೊಟ್ಟ ಕ್ರಯ ಪತ್ರ  
ಸಹಿ.

ಎ.ಹೆಚ್.ರಾಮಯ್ಯ, ಸಾಕ್ಷಿಗಳು 1. ಯಂ.ಯಲ್.ನಂಜುಂಡಶಾಸ್ತ್ರಿ, 2.  
ಬಿ.ಎಂ.ಮುನಿರಾಜ ರಾವ್, ಚಕ್ಕಲಂ ಎಸ್.ರಾಮಸ್ವಾಮಿ, ಬೆಂಗಳೂರು ಸಿಟಿ.

Copied by : Sd/-

Read by : Sd/-

Compared by : Sd/-

True Copy

Sd/-

Sub-Registrar.

Document No:6503/1951-52

Book I

Volume: 1257,

Pages: 223-225

Dated: 14-01-1952

**SRI**

On Fourteenth day of January month One Thousand  
Nine Hundred and Fifty Two

H.Ramaiah S/o Hanumaiah residing at Jodi Swara  
Manya Haralur Village, Varthur Hobli, Bangalore South  
Taluk, have executed the sale Deed in favour of

Hanumareddy S/o Ramareddy residing at Jodi Swara  
Manya Haralur Village, Varthur Hobli, Bangalore South  
Taluk.

Whereas the property situated at Jodi Swara Manya  
Haralur Village, has been purchased through registered  
sale deed bearing No. 4332 from Mahabon Begum Sahab  
and others, which has been registered on same day in  
document No.4333 for myself, yourself and other 31  
members, as per the deed which given the said properties

are made measurement with all hissadars, you also agreed as per others and the below mentioned three item properties you have acquired and for the said properties I have made sale deed for Rs.433-0-0 (Rupees Four hundred Thirty Three only)

I have received the entire sale consideration amount of Rupees Four hundred Thirty Three only from you at the time of sale deed of my properties. The Schedule Property of this sale has been acquired by you previously. The tax for this sale properties you can pay the taxes to the Jodidhar and which you found in the Schedule Property like water, treasure, infidelity, octopus and etc all belongs to yourself and you are the own responsible for the gain, loss and for all business etc., you can sell, lease, mortgage and all other transactions. Today onwards you are the absolute owner and claimant to the Schedule Properties as your wish and will.

In this sale properties I don't have any rights from today. The item which was included in my sale deed as Lake passage, Lake space, pit etc, which comes under

your share you can also use as used by others the rights has given in this sale deed.

### SUIT SCHEDULE PROPERTY

All the peace and parcel of the Sy.No.17 measuring 20 (Twenty gunta) which was found in the share list which we mde situated at Jodi Swara Manya haraluru Village, Varthur Hobli, Bangalore South Taluk and bounded on:

East by : Land of Shanbogh Inamthi  
West by : Cart Road  
North by : the land left for the expenses of the Sri Channakeshva God Temple.  
South by : the land share belongs to the Koramanagala Munireddy

In this one item

The Sy.No.59 found in the Share (Hissa) list measuring 15 ½ (Fifteen and half gunta) property bounded on

East by : Cart Road  
West by : Land of Shanbogh Inamthi  
North by : the land share belongs to the Koramanagala Munireddy  
South by : Land belongs to Yedlu Annaiah

In this between one Item Land

The Sy.No.90 found in the Share (Hissa) list  
measuring 14 (Fourteen gunta) property bounded on

East by : Land belongs to Yedlu Annaiah  
West by : Cart Road  
North by : the land share belongs to the  
Koramanagala Munireddy  
South by : Land belongs to Chikka  
Narayanareddy

In this between item one, totally three item properties  
as mentioned above is given for sale and signed for this  
sale deed.

A.H.Ramaiah, Witnesses.1 M.L.Nanjunda Shastri,  
2.B.M.Muniraja Rao, Bikkalam S.Ramaswamy, Bangalore  
City.

Copied by : Sd/-  
Read by : Sd/-  
Compared by : Sd/-

True Copy

Sd/-

Sub-Registrar.

TRANSLATED BY

*GJA*  
GAJENDRA .A  
CITY CIVIL COURT COMPLEX  
BENGALURU M:9945599393

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Dated: 25.08.2023

To,

The Assistant Commissioner,  
Bangalore North Sub-Division,  
Kandaya Bhavan,  
K. G. Road, Bangalore-560009.

Respected Sir,

**Subject:** Clarification and providing of additional information with respect to your report dated 26.05.2023 issued to the Joint Committee pursuant to orders of the Hon'ble National Green Tribunal, Chennai dated 25.11.2021 in OA No.228/2021

We thank you and your good office to the report-dated 26.05.2023 to the Joint Committee constituted pursuant to the orders of the Hon'ble National Greens Tribunal (hereinafter 'Hon'ble NGT') dated 25.11.2021 in OA No.228/2021 filed by one Jagan Kumar. In the said report your good offices had rightly pointed out that the land in question being Sy. No.159 of Haralur Village, was granted in favor of one H. Ramaiah Reddy, son of Hanuma Reddy, by the Deputy Commissioner (Spl) for Inams Abolition itself vide Order

No.74/68069 dated 27.06.1968 and also the order of the Thasildhar, Bangalore South Taluk dated 31.03.1969 bearing Order No.INA/CR/13S/68-69.

28 AUG 2023

Your good office had also pointed out that the said land in question (being Sy. No.159 of Haralur Village) was also property was held to be cultivable land in the survey records and that mutations had also taken place in the names of the owners. Your report had also rightly indicated that a portion of Sy. No.159

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measuring 1 Acre 9 Guntas has been converted way back in the year 2004 from agricultural to non-agricultural purposes vide orders of the Deputy Commissioner in ALN (E) SR/3354/2004-05 dated 29.12.2004.

Further to this notable observation we would like to produce a few documents along with the observation of the said fact by your good office that, the Grant land may not follow the denotification process.

However, in the said report your good office had sought to contend that the said property was a Sarkari Katte (Govt. Water body) and that without following de-notification procedure has been granted by the office of the Deputy Commissioner (Spl) for Inams Abolition.

It is respectfully bought to your kind notice that the said observation mentioned above may not be correct in as much as the land was very much being cultivated by the said H.Ramaiah Reddy (the original grantee of Sy. No.159 of Haralur Village) as on the date of the grant and even prior to the said time. We would also like to highlight certain crucial fact from the office of the District Commissioner that may be mentioned in your report dated 26.05.2023:

- a) That Haralur Village, Vartur Hobli, Bangalore East Taluk was an unsurveyed and unsettled Inam Village. On passing of the Mysore (Religious & Charitable) Inams Abolition Act, 1955 ('the Act'), all the religious and charitable Inams in the state were abolished and all Inam lands, whether religious or charitable or otherwise, stood vested in the state, free from all encumbrances with the issuance of notifications under Section 1(4) of the Act.

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(22)



It is submitted that the state government issued Notification No. RD 115 MIN 27 dated 04.01.1960 by virtue of which Haralur Village stood vested in the state with effect from 01.02.1960. By virtue of the documents obtained, we request you/ your good offices to re- ascertain the observations as said land was very much cultivate by Sri. H. Ramaiah Reddy.

- b) Furthermore, the subject property viz., Sy. No.159 of Haraluru Village, was always a cultivated land, during the material point when the grant was made and even prior to the same. Infact, from the documents procured from the office of the Deputy Commissioners office from the file in Case No.476/68-69 would itself indicate that the said grantee being H. Ramaiah Reddy, son of Hanuma Reddy, had purchased the subject property in terms of a sale deed dated 14.01.1952 bearing Document No. 6508/1951-52. Furthermore, even in the order dated 25.05.1968 passed by the Deputy Commissioner (Spl) for Inams Abolition in Case No.476/68-69, the ownership and possession of the said H. Ramaiah Reddy is mentioned and on that basis the grant is made in his favor. A copy of the sale deed dated 14.01.1952 is produced for your reference.
- c) It is also brought to your kind notice that, the Bengaluru Development Authority (BDA), the statutory Authority founded for the overall development of Bengaluru, in its resolution bearing No.169/2013 dated 20.09.2013 has already concluded/confirmed that "No Buffer Zone" to the Surface

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Water Body (Kunte) available in the private land will not be applicable to the project being developed by us restriction shall only be applicable to the "Lake", if determined as a lake in the available Revenue Records. Infact, when we had approached the authority for approval of the development plan the above issue was discussed and deliberated and the resolution bearing No. 169/2013 (mentioned above) has been referred and the approval was given on the basis of the above resolution and only after detailed discussion on the Surface Water Body (Kunte).

In light of the above facts We request you/your good office to kindly consider the facts of the land on the basis of the documents annexed to, for your ready reference and there is no "Sarkari Katte" as it was cultivatable Land since 1952 and further produce the same to the Hon'ble NGT for dismissal of the case. We humbly request your good office to kindly reconsider your report dated 26.05.2023 bringing to light the above mentioned in para (a) and (b) above and thus clarify the said aspect in the case pending before the Hon'ble NGT, for which we will be ever grateful.

Thanking you,

Yours Sincerely,

  
For Bren Corporation Pvt. Ltd.  
J. Boopesh Reddy  
Director

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